

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 730 OF 2016 IN APPEAL NO. 337 OF 2016 & IA NO. 58 OF 2017**

**IA NO. 750 OF 2016 IN APPEAL NO. 342 OF 2016 & IA NOS. 749, 751 OF 2016 &  
IA No. 142 of 2017**

**IA NO. 62 OF 2017 IN APPEAL NO. 33 OF 2017 & IA NOS. 62, 64 OF 2017**

**IA NO. 28 OF 2017 IN APPEAL NO. 28 OF 2017 & IA NO. 30 OF 2017**

**IA No. 42 of 2017 IN APPEAL NO.29 of 2017 & IA NO. 44 of 2017**

**IA No. 755 of 2016 IN APPEAL NO.30 of 2017 & IA NOS. 754, 756 of 2016 & IA No.  
141 of 2017**

**Dated: 21<sup>st</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**IA NO. 730 OF 2016 IN APPEAL NO. 337 OF 2016 & IA NO. 58 OF 2017**

**In the matter of :**

**Bharti Airtel Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D. V. Raghu Vamsy for R.1  
Ms. Himangini Mehta for R.2

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**IA NO. 750 OF 2016 IN APPEAL NO. 342 OF 2016 & IA NOS. 749, 751 OF 2016 &  
IA No. 142 of 2017**

**In the matter of :**

**Tata Teleservices (Maharashtra) Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh K.Kapoor  
Ms. Suruchi Thapar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D. V. Raghu Vamsy for R.1

Ms. Himangini Mehta for R.2

**IA NO. 62 OF 2017 IN APPEAL NO. 33 OF 2017 & IA NOS. 62, 64 OF 2017**

**In the matter of :**

**Vodafone Mobile Services Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Navin Chawla  
Mr . Shamik Bhatt  
Mr. Rajeev Kumar  
Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D. V. Raghu Vamsy for R.1

Ms. Himangini Mehta for R.2

**IA NO. 28 OF 2017 IN APPEAL NO. 28 OF 2017 & IA NO. 30 OF 2017**

**In the matter of :**

**Idea Cellular Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Navin Chawla  
Mr . Shamik Bhatt  
Mr. Rajeev Kumar  
Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D. V. Raghu Vamsy for R.1

Ms. Himangini Mehta for R.2

**IA No. 42 of 2017 IN APPEAL NO. 29 of 2017 & IA No. 44 of 2017**

**In the matter of :**

**Vodafone India Ltd.** **...Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr.** **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Navin Chawla  
 Mr. Shamik Bhatt  
 Mr. Rajeev Kumar  
 Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
 Mr. D. V. Raghu Vamsy for R.1  
 Ms. Himangini Mehta for R.2

**IA No. 755 of 2016 IN APPEAL NO. 30 of 2017 & IA NOs. 754, 756 of 2016 & IA No. 141 of 2017**

**In the matter of :**

**Telenor (India) Communications Pvt. Ltd. & Anr.** **...Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr.** **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh K.Kapoor  
 Ms. Suruchi Thapar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
 Mr. D. V. Raghu Vamsy for R.1  
 Ms. Himangini Mehta for R.2

**ORDER**

**I.A. No. 142 of 2017 in Appeal No. 342 of 2016 & I.A. No. 141 of 2017 in Appeal No.30 of 2017**  
*(Appls. for condonation of delay in filing rejoinder)*

Delay in filing rejoinders is condoned and rejoinders are taken on record.

Applications are disposed of.

**Appeal Nos. 337, 342 of 2016 and 30 of 2017**

It is represented that pleadings are complete in these matters.

**Appeal Nos. 33, 28 and 29 of 2017**

Reply has been filed by Respondent No.1 and rejoinder to the reply filed by Respondent No.1 has also been filed.

Learned counsel for Respondent No.2 seeks a week's time to file reply. She may file the same on or before 01.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.03.2017 after serving copy on the other side.

Counsel for the parties in all these matters state that pleadings are almost complete in these matters and these matters may be taken up for hearing.

List all these matters for hearing on **30.03.2017**. Statement recorded earlier in the stay applications will continue till 30.03.2017.

**(I. J. Kapoor)**  
**Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**